

BEFORE  
HON'BLE MR.JUTICE S.R.SEN

08.01.2013

Court remains unrepresented by the members of the Bar. Hence, the case could not proceed. I note with pain in my heart that the Court is not functioning for almost last 2(two) months, which is really shocking to the litigants in particular and people in general; it is also disturbed the whole democratic set up and system. I being one of the Judge of this High Court my conscience is not allowing me to allow this situation to go any further and just to pass monotonous order of passing over the cases everyday. Therefore, I am with firm opinion and decided to start disposing the case effectively with effect from 10.01.2013 as tomorrow being local holiday even if learned Members of the Bar desire to remain absent from the Court room.

List the case accordingly. Send the copy of this Order to the Hon'ble Chief Justice, Gauhati High Court for His Lordship's information and perusal and also put the order in the internet for information to all concerned.

JUDGE

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